

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 118
(IB)-694(PB)/2018

IN THE MATTER OF:

L & T Finance Ltd.

.... Applicant/Petitioner

v.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP

Order delivered on 29.10.2019

Coram:

SH. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Mr. Vinod Chaurasia, Adv. with Mr. Harish Taneja, RP
in person.

For Fab Tech

Mr. Krishan Kumar, Adv.

ORDER

CA-1750(PB)/2019

Ld. Counsel for both the sides are present and prayed for adjournment.

Put up for hearing on 06.11.2019.

CA-2237(PB)/2019

Ld. Counsel for the Resolution Professional present. Representative of National Small Industries Corporation is present and submitted that time be granted for engaging the advocate and to file reply. NSIC is directed to file reply before the next date of hearing.

Put up for hearing on 15.11.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)